

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF K. K. GIFTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor K. K. GIFTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 26/06/2000
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies - Kolkata
4.	Corporate identity number of corporate debtor U21094WB2000PTC092054
5.	Address of the registered office and principal office (if any) of corporate debtor 6A, S. N. Banerjee Road, Futnani Chambers, Gate No. 9, 2nd Floor, Kolkata, West Bengal - 700087
6.	Insolvency commencement date in respect of corporate debtor Order dated: 06/09/2019
7.	Estimated date of closure of insolvency resolution process 04/03/2020 (Being 180 days from the commencement of CIRP)
8.	Name and the registration number of the insolvency professional acting as interim resolution professional SHRI. SACHIN GOPAL JATHAR Registration No: IBBI/IPA-002/IP-N00640/2018-2019/11968
9.	Address and e-mail of the interim resolution professional, as registered with the board B-1/8, Samadrita, EKTP Phase-III, EKT, Kolkata, West Bengal - 700107 EMAIL: sgjathar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional, if different from those given at Sl. No. 9. AAA INSOLVENCY PROFESSIONALS LLP, Kolkata Office - Mousumi Co-operative Housing Society, 15B, Ballygunge Circular Road, Kolkata - 700019 EMAIL- kkgifts@aaainsolvency.com
11.	Last date for submission of claims 20/09/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional NA
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class) NA
14.	(a) Relevant forms and (b) Details of authorised representatives are available at: NA



FOR THE ATTENTION OF THE CREDITORS OF K. K. GIFTS PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of **K. K. GIFTS PRIVATE LIMITED** on 06/09/2019.

The creditors of **K. K. GIFTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **20/09/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

- Form B: For Proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of claims by Financial Creditors
- Form D: For Proof of claim by a Workman or an Employee
- Form E: For Proof of claims by Authorized Representative of Workmen and Employees
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website www.ibbi.gov.in/downloadform.html under the Insolvency and Bankruptcy Board of India Insolvency (Resolution Process for Corporate Persons) Regulations, 2016

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sachin Gopal Jathar
Insolvency Professional
AAA Insolvency Professionals LLP
Regn. No.- IBBI/IPA-002/IP-N00640/2018 -2019/11968



Date: 08/09/2019

Place: Kolkata